

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
STARRED QUESTION NO- 169
ANSWERED ON- 30TH JULY, 2026**

INFRASTRUCTURE FOR PEDESTRIANS

**169. SHRI MANISH TEWARI:
SMT. SAJDA AHMED:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government has taken note of the recent judgement of the Supreme Court recognising the right to walk on safe and demarcated footpaths as a fundamental right and recommending a comprehensive legislative and policy framework for pedestrian rights, if so, the details thereof;

(b) whether the Government proposes to enact a Central Law or amend the existing laws, including the Motor Vehicles Act, 1988 to mandate safe, accessible and encroachment free footpaths and fix accountability of road owning authorities, if so, the details and the timeline thereof;

(c) whether the Government has prescribed any standards or guidelines in this regard, if so, the details thereof;

(d) the details of pedestrian-friendly measures implemented and the pedestrian infrastructure available on National Highways and other roads under the jurisdiction of the Central Government including the total length of footpaths, the number of pedestrian crossings, foot overbridges, underpasses and other pedestrian facilities, State/UT-wise;

(e) the details of the financial assistance provided under the existing Central schemes for the development of pedestrian infrastructure during the last five years, State/UT-wise, along with

the steps taken or proposed to improve pedestrian safety, promote universal accessibility and integrated transport planning; and

(f) the details of pedestrian fatalities reported during the last five years along with the measures taken or proposed to reduce pedestrian fatalities across the country?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (f) A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF THE LOK SABHA STARRED QUESTION NO. 169 FOR ANSWER ON 30TH JULY, 2026, ASKED BY SHRI MANISH TEWARI AND SMT. SAJDA AHMED REGARDING INFRASTRUCTURE FOR PEDESTRIANS.

(a) to (f) Government in Ministry of Road Transport & Highways regulates the motor vehicles in accordance with the provisions of the Motor Vehicles Act and is responsible for development, operation and maintenance of National Highways (NHs). Sub-section (1A) of section 138 of the Motor Vehicles Act empowers the State Governments for making rules for the purposes of regulating activities and access of pedestrians to public places and National Highways. Further, sub-section (2) of section 138 provides further rule making powers to State Governments for prohibiting use of footpaths or pavements by motor vehicles and prevention of danger, injury or annoyance to the public.

As far as pedestrian infrastructure on National Highways is concerned, comprehensive guidelines have been published by Indian Roads Congress (IRC) viz. IRC:103-2022 “Guidelines for Pedestrian Facilities”. Accordingly, pedestrian infrastructure such as pedestrian underpasses, foot-over bridges, pedestrian crossings, footpaths, etc. are integral part of all National Highway projects wherever required based upon detailed planning and assessment, and are provided as per site requirements, either as part of improvement works or as stand-alone projects based on audit, to ensure seamless movement of the pedestrians. Further, regular safety audits are also conducted on all National Highways (NHs) at design, construction, and pre-opening stage of National Highway projects as well as on existing NHs for ensuring seamless pedestrian infrastructure. IRC guidelines entail “universal accessibility” as one of the key principles with regard to pedestrian infrastructure.

In accordance with the Rule 166 of Central Motor Vehicle Rules, 1989, the design, construction and maintenance of roads other than National Highways shall be in accordance with the standards and specifications of the Indian Road Congress as may be applicable, or

any other instructions or guidelines issued by the State Government from time to time.

Government in Ministry of Road Transport & Highways provides budgetary support for National Highway projects which includes several components including pedestrian infrastructure, wherever required, based upon detailed planning and assessment.

The details of fatalities on all roads and pedestrian fatalities reported on NHs during the last five years are annexed.

ANNEXURE

ANNEXURE REFERRED IN REPLY TO PART (a) to (f) OF LOK SABHA STARRED QUESTION NO. 169 FOR 30TH JULY, 2026 ASKED BY SHRI MANISH TEWARI AND SMT. SAJDA AHMED REGARDING INFRASTRUCTURE FOR PEDESTRIANS.

Table-1: Total Fatalities on All Roads during 2020 to 2024

S. No	States / UTs	State / UT-wise total number of persons killed in road accidents on all roads				
		2020	2021	2022	2023	2024
1	Andhra Pradesh	7,039	8,186	8,293	8,137	8,346
2	Arunachal Pradesh	73	157	148	145	168
3	Assam	2,629	3,036	2,994	3,296	3,351
4	Bihar	6,699	7,660	8,898	8,873	9,347
5	Chhattisgarh	4,606	5,371	5,834	6,166	6,945
6	Goa	223	226	271	290	286
7	Gujarat	6,170	7,452	7,618	7,854	7,717
8	Haryana	4,507	4,706	4,915	4,968	4,689
9	Himachal Pradesh	893	1,052	1,032	889	869
10	Jharkhand	3,044	3,513	3,898	4,173	4,114
11	Karnataka	9,760	10,038	11,702	12,321	12,390
12	Kerala	2,979	3,429	4,317	4,080	3,880
13	Madhya Pradesh	11,141	12,057	13,427	13,798	14,791
14	Maharashtra	11,569	13,528	15,224	15,366	15,715
15	Manipur	127	110	127	73	72
16	Meghalaya	144	187	162	168	197
17	Mizoram	42	56	113	96	110
18	Nagaland	53	55	73	86	62
19	Odisha	4,738	5,081	5,467	5,739	6,142
20	Punjab	3,898	4,589	4,756	4,829	4,759
21	Rajasthan	9,250	10,043	11,104	11,762	11,790
22	Sikkim	47	56	92	57	67

23	Tamil Nadu	14,527	15,384	17,884	18,347	18,449
24	Telangana	6,882	7,557	7,559	7,660	7,949
25	Tripura	192	194	241	261	226
26	Uttarakhand	674	820	1,042	1,054	1,090
27	Uttar Pradesh	19,149	21,227	22,595	23,652	24,118
28	West Bengal	5,128	5,800	6,002	6,027	6,676
29	Andaman & Nicobar Islands	14	20	19	24	29
30	Chandigarh	53	96	83	67	75
31	D & N Haveli and Daman & Diu	64	76	90	74	95
32	Delhi	1,196	1,239	1,461	1,457	1,551
33	Jammu & Kashmir#	728	774	805	893	831
34	Ladakh	NA	56	62	59	61
35	Lakshadweep	0	1	2	0	0
36	Puducherry	145	140	181	149	218
Total (all India)		1,38,383	1,53,972	1,68,491	1,72,890	1,77,175

Includes Ladakh in 2020

Table-2: Pedestrians Fatalities on National Highways during 2020 to 2024

S.No	States/UTs	NH length (in Km) as on 30.06.2026	Year				
			2020	2021	2022	2023	2024
1	Andhra Pradesh	8,704	579	618	669	719	838
2	Arunachal Pradesh	4,367	2	2	4	1	1
3	Assam	4,077	325	187	196	226	317
4	Bihar	6,400	1,311	1,34	1,35	1,47	915

				8	5	1	
5	Chhattisgarh	3,620	153	233	237	276	268
6	Goa	299	9	17	0	16	17
7	Gujarat	8,135	398	420	442	529	511
8	Haryana	3,342	388	389	482	357	421
9	Himachal Pradesh	2,602	0	97	96	50	73
10	Jharkhand	3,633	4	38	206	305	227
11	Karnataka	8,191	482	597	579	735	679
12	Kerala	1,858	249	242	349	310	257
13	Madhya Pradesh	9,263	224	329	309	410	428
14	Maharashtra	18,462	649	629	865	965	1,139
15	Manipur	1,840	15	15	22	10	16
16	Meghalaya	1,156	13	30	22	30	25
17	Mizoram	1,499	0	3	7	6	12
18	Nagaland	1,670	7	8	10	8	5
19	Odisha	5,897	170	219	253	293	267
20	Punjab	4,264	165	156	173	168	202
21	Rajasthan	10,733	243	264	361	414	534
22	Sikkim	721	2	4	2	5	2
23	Tamil Nadu	6,942	680	1,348	1,611	1,682	1,775
24	Telangana	4,930	421	451	598	634	634
25	Tripura	889	14	28	32	41	36
26	Uttarakhand	3,670	64	113	106	92	136
27	Uttar Pradesh	12,134	444	488	479	334	525
28	West Bengal*	3,910	852	1,025	553	884	956
29	A & N Islands	331	2	3	1	4	2
30	Chandigarh	15	2	6	0	1	2
31	D & N Haveli and Daman and Diu	59		0	1	1	0
32	Delhi	167	13	101	106	93	48
33	Jammu &	1,935	27	27	22	96	81

	Kashmir						
34	Ladakh	806	NA	1	2	0	4
35	Lakshadweep	-	0	0	0	0	0
36	Puducherry	64	23	26	10	14	33
Total			7,930	9,462	10,160	11,180	11,386

Note: *Figures for West Bengal for the year 2024 have been re-cast based on the pattern of data furnished by the State Police Department for the year 2023 and the aggregate eDAR data of the State for the year 2024.

2. NA: Not available

3. Data has been reconciled for Tamil Nadu and West Bengal for the calendar year 2020
